Central Administrative Tribunal Madras Bench

OA 310/00795/2019

Dated Tuesday the 2nd day of July Two Thousand Nineteen

PRESENT

Hon'ble Shri. P. Madhavan, Member (J) &
Hon'ble Shri. T. Jacob, Member (A)

Dr. V. Arulprakasam Plot No. 6 Door No. 11 Prasanth Colony, First Street Kamarajapuram, Chennai 600 073.

... Applicant

By Advocate M/s. B. Srinivasan

Vs.

1. Union of India
Represented by the Secretary to Government of India
Ministry of Water Resources
River Development & Ganga Rejuvenation
Shram Sakthi Bhavan
New Delhi – 110 001.

2. The Chairman
Central Ground Water Board
Ministry of Water Resources
River Development & Ganga Rejuvenation
Bhujal Bhavan
NH-IV, Faridabad – 121 001.

3. The Senior Administrative Officer Central Ground Water Board Ministry of Water Resources River Development & Ganga Rejuvenation Bhujal Bhavan

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NH-IV, Faridabad – 121 001.

4. The Regional Director Central Government Water Board South Eastern Coastal Region E-1, C-Block, Rajaji Bhavan Besant Nagar, Chennai – 600 090.

By Advocate Mr. Su. Srinivasan

... Respondents

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

"To call for the records relating to office order No. 221 of 2019 vide letter No. 14-10/2019-SCI-Estt-4786 dt. 31.5.2019 of the 3rd respondent and quash the same in so far as the applicant is concerned and direct the respondents 1 to 4 to retain the applicant in Chennai itself or in the alternative post the applicant to Bangalore, Hyderabad or Nagpur as per the choices of place submitted by him vide representation dt. 3.6.19 with pay and all other service benefits and pass such further or other orders"

- 2. When the matter was taken up for hearing, learned counsel for the applicant submits that his choice for transfer was not at all considered by the respondents and he has given representation to the authority which is marked as Annexure A9 dt. 03.06.2019. He submits that the applicant will be satisfied if a reasoned and speaking order is passed on the representation on the basis of the transfer policy.
- 3. In view of the limited relief sought and without going into the substantive merits of the case this OA is disposed of directing the respondents to consider the representation of the applicant at Annexure A9 and pass a reasoned and speaking order on the basis of the transfer policy within a period of four weeks from the date

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of receipt of copy of this order. The respondents are hereby directed to maintain status quo till the disposal of the representation of the applicant.

4. OA is disposed of at the admission stage.

(T. Jacob) (P. Madhavan)
Member(A) 02.07.2019 Member (J)
AS